

provident Fund Regulations, 1988.

(vii) G.S.R. 668 (E) Published in Gazette of India dated the 17th June, 1988 approving the Mormugao Port Employees' (Conduct) (Amendment) Regulations, 1988.

(viii) G.S.R. 715 (E) Published in Gazette of India dated the 20th June, 1988 approving the Madras Port Trust Pension Fund (Amendment) Regulations, 1988.

[Placed in Library. See No. LT-6347/88]

(Interruptions)

SHRI BASUDEB ACHARIA : Where shall we discuss it ?

MR. SPEAKER : We cannot discuss it here. Come and tell me, I am not convinced. Without any rule I cannot do it. It is not within my power.

(Interruptions)

12.10 hrs.

PETITION RE : IMPROVEMENT
IN SOCIAL ECONOMIC AND
POLITICAL STATUS OF
WOMEN

[English]

SHRIMATI GEETA MUKHERJEE (Panskura) : I present a petition signed by Smt. Nirupama Rath, President, National Federation of Indian Women and five others regarding improvement in social, economic and political status of women.

[Placed in Library See No. LT-6348/88]

ELECTIONS TO COMMITTEES

12.10-1/2 hrs.

[English]

(i) National Oilseeds and Vegetable Oils Development Board

THE MINISTER OF STATE IN THE
DEPARTMENT OF AGRICULTURE AND

COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : I beg to move :

"That in pursuance of sub-section (4) (e) of Section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to the other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (4) (e) of Section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to the other provisions of the said Act."

The motion was adopted.

(ii) National Welfare Board for Seafarers

THE MINISTER OF STATE OF THE
MINISTRY OF SURFACE TRANSPORT
(SHRI RAJESH PILOT) : I beg to move :

"That in pursuance of Rule 4(i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

MR. SPEAKER : The question is :

"That in pursuance of Rule 4(i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National